

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 27th March, 2024, 10:30 A.M.

TP No. 20/CB/2021 (Comp Act No. 17/1996)- H.C.

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Canara Bank & Ors. – Vs- Unitel Communications Ltd.
Under Section	433, 434 & 439

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Amiya Kumar Mishra, Adv.
Mr. Ujwal Kumar, Company Prosecutor.

For Respondent (s)

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ORDER

Ld. Counsel, Mr. Amiya Kumar Mishra, appearing for the petitioner. Ld. Company Prosecutor, Mr. Ujwal Kumar, appearing for the ROC, Cuttack. Ld. Proxy Counsel, appearing for the counsel on record, Mr. Pronoy Mohanty, for the IDCO. The counsel appearing for the petitioner submitted that the IDCO in violation of the NOC issued by it cancelled the allotment of the corporate debtor and re-allotted the same to four other persons. Further, ROC also filed his report in this regard. The Proxy counsel submitted that the arguing counsel is suffered from illness and officials of IDCO are engaged in forthcoming Parliamentary election works, therefore, sought four weeks' time to make submission. Hence, matter is adjourned to 24.04.2024.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)